

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH – II  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-03-2023 (THURSDAY) AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

PRESENT SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : IA(IBC)/319(CHE)2023  
PETITION NUMBER : CP(IB)/226(CHE)2022  
NAME OF THE PETITIONER : M/s. Apollo Polyvinyl P.Ltd  
NAME OF THE RESPONDENT(S) : State Bank of India  
UNDER SECTION : Rule 11 of NCLT Rules, 2016

**ORDER**

Ld. Counsel Mr.ML.Ganesh appears on behalf of the Applicant/Financial Creditor.  
Ld. Counsel Ms.A.Haripriya appears on behalf of the Respondent.

Ld. Counsel for Applicant states that IA(IBC)/319(CHE)2023 has already been allowed and delay of 5 days has been condoned.

It is seen from record that reply of the Respondent in the main CP(IB)/226(CHE)2022 was appended with the IA(IBC)/319(CHE)2023 from page no.7 to 16 of the application and the same was taken on record.

On 21.02.2023, the Applicant in the main CP(IB)/226(CHE)2022 was granted two weeks time to file rejoinder after serving the copy of the same on the other side. The Counsel for Applicant states that the rejoinder has been filed and the copy on the other side has been served. Counsel for Respondent states that he has not received the copy. Counsel for Applicant is directed to serve copy of rejoinder on the Respondent.

IA(IBC)/319(CHE)2023 is hereby **disposed of**.

List CP(IB)/226(CHE)2022 on **20.03.2023** for hearing.

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AJAI DAS MEHROTRA  
Member (Technical)

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SANJIV JAIN  
Member (Judicial)